

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

STAY Application No. : E/Stay/1677/2012
MISC Application No. : E/MISC/2974/2012
Appeal No. : E/1323/2012-EX[DB]

Dated: 05/09/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

Sh Rajeev Agnihotri Director
Socrus Pharmaceuticals Ltd, Plot No
252, sector-1, industrial Area, Pithampur,
Distt- Dhar(mp)

Sh Rajeev Agnihotri Director

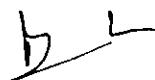
(Appellant)

VS

C.C.E. & S.T.-Indore

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. **A/1137/2012-EX[DB]** , Stay Order No. **SO/1493/2012** and **MO/959/2012** dated **03/09/2012** passed by the Tribunal under section **35-C(1)** of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E. & S.T.-Indore
P.B.NO.10...MANIK BAGH
ROAD...MANIK BAGH PALACE,
INDORE,452001

2. Advocate(s) / Consultant(s):

RAMESH NAIR
LAKSHMI VIHAR, AG- 192, SCHEME
NO. 54, VIJAYNAGAR, INDORE(MP)

3. C.D.R

4. Bar Association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad – 500038
13. Office Copy
14. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 03.09.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

**Excise Misc. Application No. 2974 of 2012, Excise A. No. 1323 of 2012 and
Excise Stay Application No. 1677 of 2012**

[Arising out of order-in-original No. 29-30/COMMR/CEX/IND/2012 dated 22.02.2012 passed by the Commissioner, Central Excise, Customs & Service Tax, Indore]

Rajeev Agnihotri, Director

Appellants

Vs.

CCE, Indore

Respondent

None for the appellants.

Present Sh. M.S. Negi, AR for the respondent.

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

MISC. ORDER NO. 959/2012-Ex (BA)
STAY ORDER NO. 1493/2012-Ex (BA)
FINAL ORDER NO. A/1137/2012-Ex (BA)
Per: Justice Ajit Bharihoke: _____

No one appears on behalf of the appellant despite call. Appellant however has moved application No. 2974 of 2012 on 6.8.2012 seeking to withdraw the appeal. In view of the above, the appeal as well as stay application is dismissed as withdrawn.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant